

**BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD
Court 2**

IA 684 of 2020 in CP(IB) 257 of 2019

**Coram: HON'BLE Ms. MANORAMA KUMARI, MEMBER JUDICIAL
HON'BLE Mr. VIRENDRA KUMAR GUPTA, MEMBER TECHNICAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 26.02.2021**

Name of the Company: George Samuel RP For Jason Dekor Pvt
Ltd
V/s
Madhya Gujarat Vij Co Ltd
Section 60(5) of the Insolvency and Bankruptcy
Code, 2016.

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.				
2.				

ORDER
(through video conferencing)

In accordance with recent order issued by the Hon'ble Principal Bench, henceforth, all the matters pertaining to Indore bench are to be listed and attended by Court No. 2 on Thursdays and Fridays of every week. Due to this development, the matters of Court No. 2 of Ahmedabad bench already adjourned and listed today are also taken up for passing appropriate order.

Mr. Monaal Davawala, advocate, appeared on behalf of the Applicant.

Mr. Anal Shah, advocate, appeared on behalf of the Respondent and requesting for time.

The prayer is allowed.

List the matter on 31.03.2021.

**VIRENDRA KUMAR GUPTA
MEMBER TECHNICAL**

Dated this the 26th day of February, 2021

Manorama
**MANORAMA KUMARI
MEMBER JUDICIAL**